

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 560 of 2020

IN THE MATTER OF:

Manoj Khetan

...Appellant

Versus

Agrocorp International Pvt. (PTE) Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Tishampati Sen, Mr. Riddhi Sancheti and Mr. Dikshat Mehra, Advocates.

**For Respondents: Mr. Abdullah Qureshi, Advocate for R-1.
Mr. P. V. Dinesh and Mr. Mukund Advocates for R-2 (IRP)**

O R D E R

(Through Virtual Mode)

23.06.2020 Learned counsel for the Appellant submits that an application has been moved under Section 12A of I&B Code before the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, which is fixed for consideration for today. In view of the same, Appellant seeks and is granted a brief adjournment.

List the matter as fresh case on **1st July, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

am/gc